

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No.113**

**IA(I.B.C)/1399 (CH)2023**

**CP [IB] No. 244/Chd/Pb/2022**

**(Admitted)**

**IN THE MATTER OF:-**

Vikramjit Singh Kochar, PG Kochar  
Overseas Pvt. Ltd.

...Petitioner

**Under Section: 94, IBC 2010, R 11 NCLT 2016**

**Order delivered on 17.01.2024**

**CORAM:**

**SH. L.N. Gupta**  
**MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR**  
**MEMBER (JUDICIAL)**

**PRESENT:**

**For the applicant/RP** : Ms. Manveen Narang, Advocate

**For the RP-in-person** : Mr. Biswa Ranjan Chatterjee

**ORDER**

It is stated by the RP that despite publication of notice no creditor came forward to file the claim. At present, the sole creditor is Punjab National Bank Branch-Hall Bazar Amritsar as per the petition, so the RP is directed to serve a notice upon the Branch Manager of the said Branch within one week and file affidavit of service within one week. The Manager of the Punjab National Bank-Hall Bazar Amritsar is directed to come present in-person or through counsel or virtually for further proceedings in the matter failing which appropriate orders will be passed. List the matter on 19.02.2024.

Sd/-  
**(L.N. Gupta)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**